

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 113  
(IB)-577(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

Jai Lal Sumbally & Durga Sumbaly

....**Applicant**

Vs.

M/s Three C Shelters Pvt Ltd

....**Respondent**

**Order delivered on 17.12.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

:

Mr. Rajnish Sinha, Adv.

Mr. Nikhil Jain, Adv.

Ms. Shreya Kohli, Adv.

Mr. Rakshit Goyal, Adv.

**ORDER**

Let, pleadings be completed by all parties. Copy be served, if not served. Reply be filed within two weeks, with copy in advance to the other side. Rejoinder be filed within five days thereafter, with copy in advance to the other side. List on 09.01.2020.

**Sd/-**

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

